

[Shri A.P. Abdullakutty]

1. Land encroachment at 'Mathiketta Mala' in Kerala has been noticed. This land belongs to reserved forest department. The Central Government should take corrective measures.
2. Hundreds of tribes (Advasis) are put in prison in Kerala at Kannur and Kozhikode. They include children, women and old men. They have not been provided with minimum required facilities, such as food, water, medicine, etc. It should be taken very seriously.

[Translation]

PROF. RASA SING RAWAT (Ajmer) : Mr. Deputy Speaker, Sir, the following items may be included in the next week's agenda:-

Need to release more water for irrigation from Bhakra and Vysa Board, Punjab in Indira Gandhi canal project of Rajasthan during this summer season in order to save the crops of the farmers and to solve the problems of drinking water in the North Western Rajasthan.

Need for checking of Bangladeshi's, who have settled illegally in Jaipur, Ajmer and other cities of Rajasthan and also removal of illegal encroachment on Government land made by them and their repatriation to Bangladesh immediately.

SHRI GIRDHARI LAL BHARGAVA (Jaipur): Mr. Deputy Speaker, Sir, the following items of business may be included in the next week's agenda:

Need to provide financial assistance to Jaipur district by the Central Government to solve the acute problem of drinking water.

Need to recognise Rajasthan University as Central University and to provide financial assistance to it.

[English]

MR. DEPUTY-SPEAKER : Before we take up Zero Hour, there is one Bill to be introduced by Shri Arun Jaitley. I have given him the permission because he has to go to the other House.

12.09 hrs.

DELIMITATION BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY) : Sir, I beg to move for leave to introduce a Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State and each Union territory having a Legislative Assembly into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and Union territories and for matters connected therewith.

MR. DEPUTY-SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State and each Union territory having a Legislative Assembly into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and Union territories and for matters connected therewith."

The motion was adopted.

SHRI ARUN JAITLEY : Sir, I introduce** the Bill.

(interruptions)

[Translation]

SHRI KIRTI JHA AZAD (Darbhanga) : Mr. Deputy Speaker, Sir, I have given a notice. in Bihar RJD Party is ruling and in its rule, even today four dalits have been killed...(interruptions)

[English]

MR. DEPUTY-SPEAKER : I have received your notice also under Rule 184.

*Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 3.5.2002

**Introduced with the Recommendation of the President.

[Translation]

SHRI KIRTI JHA AZAD : Today, High court has served a notice of condemnation to the whole cabinet of Bihar Government...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA (South Delhi) : When you would like to consider it? ...*(Interruptions)*

MR. DEPUTY-SPEAKER : On receipt, I will consider it ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : You hear me. I have received your notice

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Just a minute please. Shri Kirti Azad, the practice is that before any notice under Rule 184 or Rule 193 on a State matter is considered for admission, the factual position from the Ministry of Home Affairs is obtained. I have written for both these two. The moment I receive it, I will consider it.

[Translation]

SHRI KIRTI JHA AZAD : During the last 11 years 30 thousand dalits have been killed in Bihar. I am not saying it, it has appeared in newspapers that sexual exploitation is going on and thousands of people have been killed there. Atrocities are being committed on women there. In Bihar, so called secular party ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : Shri Malhotra, normally when we write to them, they will give a reply. That is a normal period and one has to wait till then ...*(Interruptions)*

[Translation]

SHRI MADANLAL KHURANA (Delhi Sadar) : Mr. Deputy-Speaker, Sir, I may be given an opportunity to speak.....*(Interruptions)* The prices of CNG have increased in Delhi. Now passenger fares are being increased and people are suffering ...*(Interruptions)*

SHRI KIRTI JHA AZAD : According to a newspaper, 30 thousands dalits have been killed there during the last 11 years ...*(Interruptions)*

MR. DEPUTY-SPEAKER : I have not disallowed you but you have to follow the procedure ...*(Interruptions)*

MR. DEPUTY-SPEAKER : We have to follow the prescribed procedure.

SHRI KIRTI JHA AZAD : What happened in Gujarat during the last two months, is happening in Bihar since long.

[English]

MR. DEPUTY-SPEAKER : Do not equate it with Gujarat. In the case of Gujarat, the difference was whether it should be discussed under Rule 184 or Rule 193. On discussion there was no difference at all. But do not drag Gujarat. ...*(Interruptions)*

[Translation]

SHRI KIRTI JHA AZAD : But atrocities are being committed on dalits and their women in Bihar. During the last 11 years 30 thousand dalits have been killed there. Please see this newspaper, how all this is happening in Bihar. The Government has to take some steps to control the situation in Bihar. Thousands of dalits have been killed there. ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : Please, Shri Kirti Azad. Do not waste the time of the House. Now, I am calling Shri Ramji Lal Suman. ...*(Interruptions)*

[Translation]

SHRI KIRTI JHA AZAD : In Bihar, RJD Party is in power which calls itself as 'Rashtriya Janta Dal Party' whereas it is a 'Roz Jalao Dalit Party' ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : I told you, I am not against it. But let me get the report. ...*(Interruptions)*

[Translation]

SHRI KIRTI JHA AZAD : Who are killing them? Something should be done to check them. Even today, four dalits belonging to Mushar caste have been killed there. They live on rats as they do not get food. This is the situation there. I gave a notice to you ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : Let me get the report. Now, Shri Ramji Lal Suman.

(Interruptions)

[Translation]

SHRI KIRTI JHA AZAD : The incidents of Gujarat, are being termed as communal killings. But whatever is happening in Bihar, will it be called secular killings? If people belonging to minorities are killed in Gujarat these are called as communal killings while if they are killed in Bihar these are called as secular killings? Anti-social elements are killing dalits there. Women are subjected to snatching, physical torture, rape and such other atrocities. You are our protector. My only submission to you is that an early discussion on this issue may be allowed.

[English]

MR. DEPUTY-SPEAKER : I have told you, Shri Azad, that I am not against it. This House is meant for discussion. It is not meant for any other thing. If there is any matter of such urgent public importance, This House is meant for that. But there are some procedures to be gone through.

(Interruptions)

SHRI SUDIP BANDYOPADHYAY (Calcutta North West) : Sir, we appreciate your allowing the discussion on Gujarat, but we want to discuss other States also ... (Interruptions)

MR. DEPUTY SPEAKER : Shri Sudip Bandyopadhyay, I have not ruled it out. I have only sent it for obtaining the factual position.

(Interruptions)

SHRI KIRTI JHA AZAD : Sir, I am very grateful to you for having accepted that it as a matter of urgent public importance and, I am sure, you will allow a discussion as soon as possible. ... (Interruptions)

[Translation]

SHRIMATI RENU KUMARI (Khagaria) : Mr. Deputy-Speaker, Sir, atrocities are being committed on dalits in Bihar and they are being killed there. This has become the order of the day there. ... (Interruptions)

SHRI MADAN LAL KHURANA : Mr. Deputy-Speaker, Sir, the prices of CNG are going to be hiked in Delhi. I have been raising this matter since last Monday. People are crying in Delhi. ... (Interruptions)

MR. DEPUTY-SPEAKER : I will call you, your name is in the list.

SHRI MADAN LAL KHURANA : I have been giving notice for the last five days. ... (Interruptions)

MR. DEPUTY-SPEAKER : You always get the first number.

[English]

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : Sir, CNG is not the responsibility of the Delhi Government. It is the responsibility of the Government of India ... (Interruptions)

[Translation]

SHRI RAMJI LAL SUMAN (Firozabad) : Mr. Deputy Speaket, Sir, the Government of Gujarat has issued advertisements for publication in the newspapers on May 1 on the occasion of 43rd Formation Day of the State. ... (Interruptions)

SHRI MADAN LAL KHURANA : They have again started harping on the issue of Gujarat. ... (Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, it is a very serious issue. ... (Interruptions) Mahatma Gandhi has been wrongly quoted. ... (Interruptions) Will you not allow me to continue my speech ? ... (Interruptions) In that condition, do you think that you will be able to express your views? ... (Interruptions)

SHRI RATILAL KALIDAS VARMA (Dhandhuka) : Why do not you talk about the Dalits of Bihar. ... (Interruptions)

SHRI RAMJI LAL SUMAN : I am aware of the degree of your sympathy for the Dalits. ... (Interruptions) Mr. Deputy Speaker, Sir, it has been published in The Times of India. ... (Interruptions)

[English]

SHRI MADAN LAL KHURANA : Sir, this is not Gujarat Assembly. This is Parliament. ... (Interruptions)

SHRI PRAVIN RASHTRAPAL (Patan) : Sir, the subject matter is misuse of the name of Mahatma Gandhi. They do not know the subject. ... (Interruptions)

MR. DEPUTY-SPEAKER : By this way nobody will get a chance. He has given notice on some other matter. (Translation) He is quoting the advertisement.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : If you do not want, then I will scrap the 'zero hour'. How can I conduct the House in this way?

(Interruptions)

SHRI PRIYA RANJAN DASMUNSI : Sir, according to them even the word 'Gujarat' is unparliamentary. ...*(Interruptions)*

[Translation]

SHRI MADAN LAL KHURANA : Fares are on the increase in Delhi and people are crying. ...*(Interruptions)*

MR. DEPUTY SPEAKER : It could have been taken up yesterday. Why was it not taken up yesterday?

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Shri Khurana, everyday, for the 'Zero hour' notice is given. You have given your notice. I have got it with me. He has also given notice. [Translation] Everyone will get his turn if order is maintained in the House. If Members from the ruling as well as the opposition Benches try to raise their respective issue at the same time, it will be very difficult to conduct the proceedings. [English] Can I stop it?

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA : The House could not conduct its business for a week. The issue of Gujarat is being raised daily. ...*(Interruptions)*

[English]

SHRI PRIYA RANJAN DASMUNSI : In the other House, the Home Minister has accepted to intervene in Gujarat Under Article 355 of the Constitution. They do not know that their Government has agreed to intervene under Article 355 in Gujarat. ...*(Interruptions)*

[Translation]

SHRI RATILAL KALIDAS VERMA : If you want to make Gujarat peaceful in the real sence of the term, I invite you to accompany me to that State. ...*(Interruptions)*

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, I have also given notice for 'Zero Hour'. ...*(Interruptions)*

MR. DEPUTY-SPEAKER : The Members are being

allowed to speak according to the order in which their notices stand.

(Interruptions)

SHRI MADAN LAL KHURANA : Mr. Deputy Speaker, Sir, I have been giving notices to speak regarding Delhi since last Monday. ...*(Interruptions)*

MR. DEPUTY SPEAKER : What can I do, if you do not give notice within stipulated time frame . You will not get time even today either as you have not given your notice in time. ...*(Interruptions)*

MR. DEPUTY SPEAKER : Khuranaji , how can I conduct the House if you too would act in such a manner? Every Hon'ble Member, whose notice is received in time, will get his turn to speak.

(Interruptions)

SHRI LAL BIHARI TIWARI (East Delhi) : Mr. Deputy Speaker, Sir, I have also given a notice, but permission is not being granted to me to speak. There are many problems in Delhi. There are problems of shortage of water, acute scarcity of electricity, bus fares are increasing. ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : Then, how will you get a chance? I am only telling that there are 26 Members who want to speak. All of them will get a chance. It is not that I have drawn the list. They have come in the morning and given the notices. Accordingly, the list has been drawn and I am calling them. It is not that this list is mine.

(Interruptions)

[Translation]

YOGI ADITYA NATH (Gorakhpur) : Mr. Deputy Speaker, Sir, I too want to raise issue regarding problems being faced by my State. I have also given notice in this regard. I have been regularly giving notice for the last five days. But, I have not been given the opportunity to express my views in the House. ...*(Interruptions)*

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir I accept that innocent people have been killed, but, we should also be permitted to express our point of view. Four Dalits were killed in Bihar. Young girls are being raped there and situation is very bad but the Chair does not allow us to raise the issues related to Bihar. ...*(Interruptions)*

[English]

MR. DEPUTY-SPEAKER : Shri Azad, do you want this 'Zero Hour' to continue?

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA : Mr. Deputy Speaker, Sir, I have been giving notices since last Monday to seek permission for speaking about Delhi. Bus fares are on the increase in Delhi. ... (Interruptions)

YOGI ADITYA NATH : Sir, Gujarat is not the only problem, other States also have their own problems. There are many problems in the country about which we want to speak, but we are not given any chance. ... (Interruptions)

SHRI MADAN LAL KHURANA : Mr. Deputy Speaker, Sir, 16 hour long discussion has taken place in this House on the issue of Gujarat. ... (Interruptions)

[English]

SHRI SOMNATH CATTERJEE (Bolpur) : Can we speak only if they allow? ... (Interruptions) Will this House run if they allow us to speak? ... (Interruptions)

[Translation]

SHRI RATILAL KALIDAS VERMA : Mr. Deputy Speaker, Sir, if he talks of restoration of peace in Gujarat, only then we are ready to listen otherwise not (Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, he is deliberately making interruptions and preventing me from speaking ... (Interruptions)

SHRIMATI RENU KUMARI : Mr. Deputy Speaker, Sir, whether Sonia Gandhiji sees only Gujarat and not the other parts of the country ... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : This is too much. This is the limit. You cannot conduct 'Zero Hour' in this way. Now, 'Zero Hour' cannot be conducted. I cannot conduct 'Zero Hour' if so many Members use their lung power.

[Translation]

SHRI MADAN LAL KHURANA : This discussion is going on in Rajya Sabha, then what people are doing here? ... (Interruptions) This topic has already been discussed for 16 hours in this House. That day we set in the House till 5 A.m. ... (Interruptions)

SHRI PRIYARANJAN DASMUNSHI : Mr. Deputy Speaker, Sir, Khuranaji is a very peace loving person but today he is speaking quite loudly. Let him become a Minister, there will be peace in the House ... (Interruptions)

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, excesses have been committed against women there... (Interruptions). They have been raped. The young boys have taken away minor girls... (Interruptions) Thus, there is chos in Bihar. Shall we not discuss it? ... (Interruptions) Gujarat has already been discussed but we have the case of Madan Lal Khuranaji, the case of Bengal, the case of Bihar. All these cases should be discussed ... (Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, You have permitted me to speak ... (Interruptions)

MR. DEPUTY SPEAKER : I have asked you to speak.

(Interruptions)

SHRI KIRTI JHA AZAD : Mr. Deputy Speaker, Sir, how can you differentiate between States?... (Interruptions) Minority is minority; Dalit is dalit. Minor is minor.... (Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, what is this going on in the House ? This is a very serious matter... (Interruptions) The name of Mahatma Gandhi is to be interpreted ... (Interruptions)

SHRI MADAN LAL KHURANA : Mr. Deputy Speaker, Sir, earlier you or the Chair used to say the House that we had discussed this issue... (Interruptions)

SHRI RAMJI LAL SUMAN : Mr. Deputy Speaker, Sir, if they continued like that then we will not be able to express our views here.. (Interruptions)

MR. DEPUTY SPEAKER : All of you know that the list for Zero Hour is drawn as per notices received before 10 a.m. That list is duly numbered.

(Interruptions)

SHRI MADAN LAL KHURAN : Mr. Deputy Speaker, Sir, this is a question of issue ... (Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh) : Mr. Deputy Speaker, Sir, he is challenging the Chair ... (Interruptions)

SHRI J.S.BRAR (Faridkot) : This is not for you to decide ... (Interruptions)

[English]

SHRI PRIYA RANJAN DASMUNSI : He cannot decide. The Chair will decide ...*(Interruptions)*

SHRI J.S. BRAR : He is nobody to decide. It is the Chair which has to decide ...*(Interruptions)*

[Translation]

SHRI RAMJI LAL SUMAN : Mr. Deputy Speker, Sir, he is challenging the direction of the Chair ...*(Interruptions)*

SHRI SATYABRAT CHATURVEDI (Khajuraho) : Mr. Deputy Speaker, Sir, it means that no member can raise any issue in the House of his own. He can do so after asking Khuranaji....*(interruptions)*

SHRI MADAN LAL KHURANA : Mr. Deputy Speaker, Sir, I remember whenever we used to raise an issue in this House, it was pointed out to us that now you cannot speak on the issue because the same has already been discussed during this week or this session...*(interruptions)* There are many other important issues for this session. Discussion on this issue of Gujarat has just concluded the day before yesterday...*(interruptions)* That discussion lasted for 16 hours...*(interruptions)*

SHRI RAMJI LAL SUMAN : Please listen to me first *(interruptions)* You need not worry...*(interruptions)*

[English]

SHRI MADAN LAL KHURANA : He has full right to raise the issue.

[Translation]

MR. DEPUTY SPEAKER : You have judged the matter in advance which he is going to raise.

(interruptions)

SHRI SATYABRAT CHATURVEDI : You please first see as to what issue of Gujarat he is raising...*(interruptions)*

MR. DEPUTY SPEAKER : Have you judged it in advance?

(Interruptions)

DR. VIJAY KUMAR MALHORTA (South Delhi) : Mr. Deputy Speaker, Sir, this is your decision. It is true that only that person will speak whom you ask to. We are submitting only this notices have been given during the last seven days for discussion in Zero Hour on Bengal and Bihar. There has been a continuous demand for your permission to speak on them. You please decide that there will be no discussion on any issue in this House except this issue

of Gujrat. If it is the decision then it is alright...*(Interruptions)* If you have permitted him speak let him speak we have no objection to that...*(Interruptions)* Whomsoever you ask to speak, will speak but we also have to raise the issues of Bengal, Bihar, Delhi etc. here ...*(Interruptions)*

MR. DEPUTY SPEAKER : I have listened about them.

(Interruptions)

[English]

MR. DEPUTY SPEAKER : Dr. Malhotra, you just understand. I have already told them that I have received their notices. For verification of facts, I have to follow a procedure. It has been sent. Do not refer to that. Yesterday, what had happened here ? You know it and I took it up in the Business Advisory Committee meeting also. It is not my fault. Whose fault is it? The whole House knew it. Likewise, how many days have passed ? Is it a mistake of the Chair?

DR. VIJAY KUMAR MALHOTRA : Sir, matter to be raised under Rule 184 is different.

MR. DEPUTY SPEAKER : Whatever may be the subject listed here, I am calling Members according to the list. There is one matter pertaining to the State and I have been advised that, that is not to be taken up. Otherwise, the Secretariat is screening it and then, they list it. I have no reason to doubt their integrity.

(Interruptions)

SHRI SUDIP BANDYOPADHYAY : Sir, you have the discretion to change the serial order in the list.

MR. DEPUTY-SPEAKER : This is 'Zero Hour'. During the 'Zero Hour' you can raise matters of urgent public importance. If the Government wants to respond, they will respond. Otherwise, the Minister will take note of it, and the Member concerned will be informed about it. That is how it is done.

[Translation]

SHRI CHANDRA SHEKHAR (Ballia, U.P.) : Mr. Deputy Speaker, Sir, I have a suggestion for you that whatever is happening in the House is not going to add to anyone's honour. You should adjourn this House and ask by calling the leaders of the ruling side whether the job of controlling the House belongs to the Deputy-Speaker or a few members. The other people whose name is there, should not come forward once it is decided ...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA : Why you are not asking those who did not let the House run for seven days...*(Interruptions)* Nobody has asked them ...*(Interruptions)*

SHRI CHANDRA SHEKHAR : Neither I disure to make a speech, nor I have any business. Do not show these tentrums to me ...*(Interruptions)*

DR. VIJAY KUMAR MALHOTRA : Why are you asking this side only and not them ...*(Interruptions)*

SHRI CHANDRA SHEKHAR : I am asking that side also, I am addressing to both and suggesting that if you do not follow the Chairman, the House should be adjourned and by calling the leaders of all the parties, from both the opposition side and the ruling side, the names of the members through whom this House will run should be decided.

[English]

MR. DEPUTY SPEAKER : The House stands adjourned to meet again at 2.00 p.m.

12.31 hrs.

*The Lok Sabha then adjourned till
Fourteen of the Clock.*

14.07 hrs.

*The Lok Sabha re-assembled at Seven Minutes
past Fourteen of the Clock.*

[SHRI DEVENDRA PRASAD YADAV in the Chair]

[English]

TEA DISTRICTS EMIGRANT LABOUR (REPEAL) REPEALING BILL

MR. CHAIRMAN : The House shall now take up Item No.9, Tea Districts Emigrant Labour(Repeal) Repealing Bill. The time allotted for this item is half-an-hour.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL) : On behalf of Shri Sharad Yadav, I beg to move:

"That the Bill to repeal the Tea Districts Emigrant Labour (Repeal) Act, 1970, as passed by Rajya Sabha, be taken into consideration."

The Commission on Review of Administrative Laws, under the Chairmanship of Shri P.C. Jain has recommended repeal of the Tea Districts Emigrant Labour (Repeal) Act, 1970.

The Tea Districts Emigrant Labour (Repeal) Act, 1970 repealed the Tea Districts Emigrant Labour Act, 1932. However, the Tea Districts Emigrant Labour (Repeal) Act, 1970 retained the right of repatriation provided under Section 12 of the Tea Districts Emigrant Labour Act, 1932 subject to the following conditions, namely:

- (i) if on commencement of the Tea Districts Emigrant Labour (Repeal) Act, 1970, a three-year period of stay of an emigrant labourer, who entered Assam after the 3rd August, 1960 had expired, he was given a period of six months from the commencement of the Act to exercise the right of repatriation, or
- (ii) if three-year period of stay of an emigrant labourer who entered Assam before the commencement of Act of 1970 expired after the commencement of the said Act, then he could exercise the right of repatriation within six month of the expiry of such period of three years.

As the period mentioned in the above-paragraph has expired, the Tea Districts Emigrant Labour (Repeal) Act, 1970 is not longer required.

The Bill, accordingly, seeks to repeal the Tea Districts Emigrant Labour (Repeal) Act, 1970. This Bill had been passed by the Rajya Sabha on 3. 12.2001. I request this august House to consider and pass this Bill.

MR. CHAIRMAN : Motion moved:

"That the Bill repeal the Tea Districts Emigrant Labour (Repeal) Act, 1970, as passed by Rajya Sabha, be taken into consideration."

SHRI PABAN SINGH GHATOWAR (Dibrugarh) : Thank you, Mr.Chairman.

I think, this Bill – Tea Districts Emigrant Labour (Repeal) Repealing Bill – will repeal the Tea Districts Emigrant Labour (Repeal) Act, 1970 which repealed the tea Districts Emigrant Labour Act, 1932, enacted by the then British Gvernment.

I have no objection in this Bill and I support the repeal of this Bill. Before supporting the repeal of this Bill, I would like to draw the kind attention of the Minister. This is the colonial legacy of the British time. In the early 19th century, the British Empire at that time recruited people from the